

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

JODHPUR BENCH, JODHPUR

Y

ORDER SHEET

APPLICATION NO. OF

Applicant (s)

Respondent (s)

Advocate for

Advocate for

Applicant (s)

Respondent (s)

Notes of the Registry	Orders of the Tribunal
	<p>OA NO. ____ /2012 (Dy.No.446/2012) Date of Order : 01.06.2012</p> <p>Mr. B.P.Rajpurohit, counsel for applicant.</p> <p>From the two defects pointed-out by the Registry, the second defect relates to the placement of the order at the appropriate place which the applicant shall carry-out before the next date. The another defect is that the applicant is admittedly below the age of 18 years. However, the learned counsel for the applicant submits that there are provisions and even the posts in the Department where appointments can be made at the age of 16 years. The learned counsel also assured that he would produce the relevant provisions in respect of his submission on the next date of hearing. He prays for adjournment which is granted. Put up the matter for further direction on 4th July, 2012.</p> <p><u>4/6/2012 (4.7.12)</u> (B.K. Sinha) Administrative Member</p> <p>Mr. B.S. Bissa, Counsel to applicant Heard the learned counsel for the applicant. He withdraws the OA. Allowed. He is granted liberty to file a fresh OA as and when he deems proper. With this observation, the O.A. is dismissed.</p> <p><i>[Handwritten signatures and initials are present on the right side of the table, including 'B.K. SINHA MEMBER (A)' and 'B.K. SINHA' with a large signature line.]</i></p>

B. K. SINHA
MEMBER (A)